

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1154/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.19.03.2019/NCLAT/UR/375

In the matter of:

K. Inbalathan Appellant

Vs.

VerTerra Products India Pvt. Ltd. & Ors.Respondents.

Appearance: Mr. Shantanu Singh, Advocate for the Appellant.

02.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 20.03.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 28.03.2019. It is stated in the Interlocutory Application (IA) that curing of defects required certain pages of the appeal to be resigned, the same were sent by the Appellant from Bengaluru. The intervening Holi holidays was also a reason for delay. The correct pages were signed and sent to the lawyer on 26.03.2019 and was received in Delhi on 27.03.2019. Hence, there is delay of 02 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 03.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar